

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Saturday, this the 6th day of June, 2020.

E. Bail No.121/2020.

Kannan, 42/2020,
S/o.Singaram,
East Street,
Manaparavai Post,
Kodavasal,
Thiruvarur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Perambalur P.S.
Cr.No.1493/2020.
Offence U/Ss.294(b), 324 and 307 IPC.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvalargal. K.Lawrence and P.Muthulakshmi, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/Ss.294(b), 324 and 307 IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence was on 26.05.2020 and the petitioner was remanded on 27.05.2020 and he has not committed any such alleged offences and he has been falsely implicated in this case and if he is released on bail, he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor stated in his reply that the injured taking treatment as inpatient and investigation is not yet completed and strongly opposed for granting bail. Considering the same, this petition is dismissed.

Pronounced by me through email, this the 06th day of June, 2020.



[Handwritten signature]
6/6/2020

Principal District and Sessions Judge,
Perambalur.